

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.97/2010

Coram:

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri V.S.Verma, Member**
- 3. Shri M. Deena Dayalan, Member**

DATE OF HEARING: 13.7.2010

DATE OF ORDER: 28.9.2010

In the matter of

Approval of transmission tariff for 132 kV S/C Mau-Balia transmission line in Northern Region for the period from 1.4.2009 to 31.3.2014.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

Uttar Pradesh Power Corporation Ltd. Lucknow

Respondent

The following were present:

1. Shri U.K.Tyagi, PGCIL
2. Shri M.M. Mondal, PGCIL
3. Shri R.Prasad, PGCIL
4. Shri Rajiv Gupta, PGCIL
5. Shri S.N.Singh, UPPCL

ORDER

The petition has been filed for approval of tariff for 132 kV S/C Mau-Balia transmission line (the transmission line) in Northern Region for the period 1.4.2009 to 31.3.2014 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009 regulations"). The respondent is the only beneficiary of the transmission line. The petitioner has made the following additional prayers:-

- (a) To invoke the provision of Regulation 44 of the 2009 regulations for relaxation of regulations 15 (3) of the 2009 regulations so that grossing up the base rate shall be considering the revised rate of MAT as per the Finance Act, 2009 for the year 2009-10 and as per the Finance Act, 2010 for the year 2010-11 and subsequent years and allow consequential impact on tariff for 2009-14 period accordingly;
- (b) To approve reimbursement of petition filing fee and publication of notices in the newspaper as per the 2009 regulations;
- (c) Allow to adjust impact on interest on loan due to floating rate of interest applicable during 2009-14;
- (d) Allow to recover the service tax on transmission charges separately from the respondents, if the petitioner is subjected to such service tax; and
- (e) Allow reimbursement of licence fee separately from the respondents.

2. The investment approval for the transmission line was accorded by the Board of Directors of the petitioner company vide its Memo dated 14.1.2002 at an estimated cost of ₹684.00 lakh, including IDC of ₹36.00 lakh, based on 3rd quarter 2001 price level. The transmission line was declared under commercial operation on 1.5.2003.

3. The annual transmission charges for the period from 1.4.2004 to 31.3.2009 were decided by the Commission in its order dated 9.1.2007 in Petition No.

45/2006 at a gross block of ₹603.94 lakh as on 31.3.2009 and thereafter, no additional capital expenditure is involved for the transmission asset.

4. The petitioner has claimed the transmission charges as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	31.89	31.89	31.89	31.89	31.89
Interest on Loan	22.84	20.02	17.20	14.39	11.57
Return on Equity	35.50	35.50	35.50	35.50	35.50
Interest on Working Capital	2.40	2.37	2.34	2.32	2.30
O & M Expenses	10.38	10.96	11.60	12.30	12.99
Total	103.01	100.74	98.53	96.40	94.25

5. The details submitted by the petitioner in support of its claim for interest on working capital are given hereunder:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Maintenance Spares	1.56	1.64	1.74	1.84	1.95
O & M expenses	0.87	0.91	0.97	1.03	1.08
Receivables	17.17	16.79	16.42	16.07	15.71
Total	19.60	19.34	19.13	18.94	18.74
Rate of Interest	12.25%	12.25%	12.25%	12.25%	12.25%
Interest	2.40	2.37	2.34	2.32	2.30

6. Reply to the petition has been filed by the respondent Uttar Pradesh Power Corporation Ltd. (UPPCL). No comments or suggestions have been received from the general public in response to the notices published by the petitioner under section 64 of the Electricity Act, 2003. UPPCL in its reply has made following submission:

(i) The petitioner has taken normative equity as 33.62% instead of 30% which is not correct as per Regulation 7 (1) of the 2009 regulations;

(ii) The figures of cumulative depreciation shown in the Form 12 of the petition are wrong for the period from 2009-10 to 2013-14;

(iii) The figures of interest on loan in Form 13 (a) of the petition are in correct because the figures in respect of the normative loan as well as cumulative depreciation are not correct; and

(iv) Reject the prayer of the petitioner for grossing up of the base rate of return on equity in respect of changed MAT rate, service tax, floating rate of interest, impact of wages revision from 1.1.2007 on O & M, licence fee and petition filing fee.

7. The petitioner has filed its rejoinder vide its affidavit dated 18.6.2010. In regard to (i) above, the petitioner has submitted that debt-equity has been taken as per order dated 9.1.2007 in Petition No. 45/2006 approved by the Commission. In respect of (ii) above, the petitioner has submitted that there is an inadvertent omission in the figures of Advanced Against Deprecation for the years 2006-07, 2007-08 and 2008-09 which are ₹2.16 lakh, ₹15.97 lakh and ₹15.97 lakh, respectively in Form 12. The petitioner has submitted that there is no impact in the tariff claimed due to this omission (revised Form 12 is enclosed). In regard to (iii) above, the petitioner has submitted that the interest on loan figures submitted in Form 13A have been calculated as per applicable provision of the 2009 regulations. In regard to service tax, the petitioner has submitted that as per Finance Act, 2010, transmission service has been exempted from service tax w.e.f 27.2.2010. However, service tax implication, if any, shall have to be shared by the beneficiaries, in case notification regarding grating of exemption to transmission service from service tax is withdrawn on a later date. Further, service tax applicable, if any prior to

the date of exemption i.e 27.2.2010 shall have to be born by the beneficiaries. In respect of floating rate of interest, the petitioner has submitted that the Commission allowed direct settlement with the beneficiaries any change in interest on account of floating rate of interest for the tariff period 2004-09 and change in interest rate may increase or decrease during the tariff period and it has followed the same practice with regard to claiming change in interest due to floating rate of interest for the period 2009-14. UPPCL has also raised issue of changed MAT rate, impact of wages revision from 1.1.2007 on O & M, licence fee and petition filing fee. The issues raised by the UPPCL have been dealt within the relevant paras of this order.

8. We have considered the objections of UPPCL. In respect of UPPCL's submission in para 6(i), (ii) and (iii), the claims of the petitioner as regards debt-equity ratio, interest on loan and MAT rate has been considered in lines of the 2009 regulations in this order.

CAPITAL COST

9. As per clause (2) of Regulation 7 of the 2009 regulations, the project cost admitted by the Commission for determination of tariff prior to 1.4.2009 shall form the basis for determination of tariff.

10. The petitioner has claimed the capital expenditure of ₹603.94 lakh, which was admitted vide order dated 9.1.2007 in Petition No. 45/2006. The petitioner has not claimed any additional capital expenditure.

11. Accordingly, gross block of ₹603.94 lakh as on 31.3.2009 has been considered for the purpose of tariff.

DEBT- EQUITY RATIO

12. Clause (2) of Regulation 12 of the 2009 regulations *inter alia* provides that,-

“(2) In case of the generating station and the transmission system declared under commercial operation prior to 1.4.2009, debt-equity ratio allowed by the Commission for determination of tariff for the period ending 31.3.2009 shall be considered.”

13. The petitioner has claimed tariff based on debt-equity ratio of 66.38:33.62 as considered by the Commission in its order dated 9.1.2007 *ibid*. The same debt-equity ratio has been considered for the purpose of tariff.

RETURN ON EQUITY

14. Regulation 15 of the 2009 regulations provides that,-

“15. (1) Return on equity shall be computed in rupee terms, on the equity base determined in accordance with regulation 12.

(2) Return on equity shall be computed on pre-tax basis at the base rate of 15.5% to be grossed up as per clause (3) of this regulation:

Provided that in case of projects commissioned on or after 1st April, 2009, an additional return of 0.5% shall be allowed if such projects are completed within the timeline specified in **Appendix-II**:

Provided further that the additional return of 0.5% shall not be admissible if the project is not completed within the timeline specified above for reasons whatsoever.

(3) The rate of return on equity shall be computed by grossing up the base rate with the normal tax rate for the year 2008-09 applicable to the concerned generating company or the transmission licensee, as the case may be:

Provided that return on equity with respect to the actual tax rate applicable to the generating company or the transmission licensee, as the case may be, in line with the provisions of the relevant Finance Acts of the respective year during the tariff period shall be tried up separately for each year of the tariff period along with the tariff petition filed for the next tariff period.

(4) Rate of return on equity shall be rounded off to three decimal points and be computed as per the formula given below:

Rate of pre-tax return on equity = Base rate / (1-t)

Where t is the applicable tax rate in accordance with clause (3) of this regulation.

Illustration.-

(i) In case of the generating company or the transmission licensee paying Minimum Alternate Tax (MAT) @ 11.33% including surcharge and cess:

Rate of return on equity = $15.50 / (1 - 0.1133) = 17.481\%$

(ii) In case of generating company or the transmission licensee paying normal corporate tax @ 33.99% including surcharge and cess:

Rate of return on equity = $15.50 / (1 - 0.3399) = 23.481\%$."

15. The petitioner has computed return on equity on pre-tax basis on 11.33% MAT in accordance with tax rate applicable for the year 2008-09 and claimed return on equity of ₹35.50 lakh each year during the tariff period @ 17.481% against the equity base of ₹203.07 lakh. This has been found to be in order. Accordingly, the petitioner shall be entitled to return on equity @ ₹35.50 lakh each year during the tariff period, as claimed.

16. In regard to MAT, Commission vide its order dated 3.8.2010 in Petition No. 17/2010 has already taken a decision to amend the 2009 regulations. The relevant portion of the said order is extracted as under:

"We are of the view that this issue of 'grossing up the base rate with the normal tax rate for the year 2008-09' is generic in nature and therefore, it will be appropriate to make suitable provisions in the 2009 regulations to cater to any future changes in the tax rate. Accordingly, we direct the staff of the Commission to prepare and submit draft amendment to the 2009 regulations for allowing grossing up of base rate of return with the applicable tax rate as per the Finance Act for the relevant year and direct settlement of tax liability between the generating company/transmission licensee and the beneficiaries/long term transmission customers on year to year basis. Any under/over recovery

on account of direct settlement of tax liability shall be subject to the final adjustment at the time of true up exercise.”

17. In view of our above order the prayer of the petitioner will be taken care of after amendment of the regulations.

INTEREST ON LOAN

18. Regulation 16 of the 2009 regulations provides that,-

“16. (1) The loans arrived at in the manner indicated in regulation 12 shall be considered as gross normative loan for calculation of interest on loan.

(2) The normative loan outstanding as on 1.4.2009 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.3.2009 from the gross normative loan.

(3) The repayment for the year of the tariff period 2009-14 shall be deemed to be equal to the depreciation allowed for that year:

(4) Notwithstanding any moratorium period availed by the generating company or the transmission licensee, as the case may be the repayment of loan shall be considered from the first year of commercial operation of the project and shall be equal to the annual depreciation allowed,.

(5) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio at the beginning of each year applicable to the project:

Provided that if there is no actual loan for a particular year but normative loan is still outstanding, the last available weighted average rate of interest shall be considered:

Provided further that if the generating station or the transmission system, as the case may be, does not have actual loan, then the weighted average rate of interest of the generating company or the transmission licensee as a whole shall be considered.

(6) The interest on loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.

(7) The generating company or the transmission licensee, as the case may be, shall make every effort to re-finance the loan as long as it results in net savings on interest and in that event the costs associated with such re-financing shall be borne by the beneficiaries and the net savings shall be shared between the beneficiaries and the generating company or the transmission licensee, as the case may be, in the ratio of 2:1.

(8) The changes to the terms and conditions of the loans shall be reflected from the date of such re-financing.

(9) In case of dispute, any of the parties may make an application in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, as amended from time to time, including statutory re-enactment thereof for settlement of the dispute:

Provided that the beneficiary or the transmission customers shall not withhold any payment on account of the interest claimed by the generating company or the transmission licensee during the pendency of any dispute arising out of re-financing of loan."

19. In our calculation, the interest on loan has been worked out as detailed below:

- (i) Details of net outstanding loan as on 31.3.2009, cumulative repayment up to 31.3.2009, rate of interest for Bonds, repayment schedule for the loans, etc. have been taken from the order dated 9.1.2007 in Petition No. 45/2006 for working out weighted average rate of interest;
- (ii) The loan with floating rate of interest, rates of interest as on 1.4.2009 have been considered;
- (iii) Tariff has been worked out considering normative loan and normative repayments. Depreciation allowed has been taken as normative repayment for the period 2009-14; and
- (iv) Weighted average rate of interest on actual loan worked out as above has been applied on the average loan during the year to arrive at the interest on loan.

20. The petitioner has submitted that the change in interest rate due to floating rate of interest applicable, if any needs to be claimed/adjusted over

the tariff period 2009-14 directly from the beneficiaries. The weighted average rate of interest as on 1.4.2009 shall be basis for the purpose of calculation of interest as per the 2009 regulations. Therefore, interest of loan has been calculated based on the floating rate as on 1.4.2009. Based on the above, the year-wise details of interest worked out are given hereunder:

Details of loan	(₹ in lakh)					
	Up to 31.3.2009	2009-10	2010-11	2011-12	2012-13	2013-14
Gross Normative Loan	400.87	400.87	400.87	400.87	400.87	400.87
Cumulative Repayment up to Previous Year		125.42	157.31	189.20	221.08	252.97
Net Loan-Opening		275.45	243.56	211.67	179.79	147.90
Addition due to Additional Capitalisation		0.00	0.00	0.00	0.00	0.00
Repayment during the year		31.89	31.89	31.89	31.89	31.89
Net Loan-Closing		243.56	211.67	179.79	147.90	116.01
Average Loan		259.51	227.62	195.73	163.84	131.95
Weighted Average Rate of Interest on Loan		8.8015%	8.7963%	8.7895%	8.7802%	8.7664%
Interest		22.84	20.02	17.20	14.39	11.57

21. The detailed calculations in support of the weighted revised average rate of interest are contained in **Annexure** attached.

DEPRECIATION

22. Regulation 17 of the 2009 regulations provides for computation of depreciation in the following manner, namely:

"17. (1) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission.

(2) The salvage value of the asset shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the capital cost of the asset.

xxxx
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(3) Land other than the land held under lease and the land for reservoir in case of hydro generating station shall not be a depreciable asset and its cost shall be excluded from the capital cost while computing depreciable value of the asset.

(4) Depreciation shall be calculated annually based on Straight Line Method and at rates specified in Appendix-III to these regulations for the assets of the generating station and transmission system:

Provided that, the remaining depreciable value as on 31st March of the year closing after a period of 12 years from date of commercial operation shall be spread over the balance useful life of the assets.

(5) In case of the existing projects, the balance depreciable value as on 1.4.2009 shall be worked out by deducting the cumulative depreciation as admitted by the Commission up to 31.3.2009 from the gross depreciable value of the assets.

(6) Depreciation shall be chargeable from the first year of commercial operation. In case of commercial operation of the asset for part of the year, depreciation shall be charged on pro rata basis."

23. The deprecation has been worked out on the admitted capital expenditure of ₹603.94 lakh as on 31.3.2009. Cumulative depreciation amounting to ₹125.41 lakh up to 31.3.2009 has been taken as per order dated 9.1.2007 in Petition No. 45/2006.

24. For the period 1.4.2009 to 31.3.2014 the depreciation works out to ₹31.89 lakh each year by applying rate of depreciation of 5.2800% as shown below:

		(₹ in lakh)					
Details of Depreciation		Up to 31.3.2009	2009-10	2010-11	2011-12	2012-13	2013-14
Gross block as per order dated 9.1.2007		603.94	603.94	603.94	603.94	603.94	603.94
Addition during 2009-14 due to projected Additional capital expenditure			0.00	0.00	0.00	0.00	0.00
Gross block as on 31.3.2009			603.94	603.94	603.94	603.94	603.94
Average gross block			603.94	603.94	603.94	603.94	603.94
Rate of Depreciation			5.2800%	5.2800%	5.2800%	5.2800%	5.2800%
Depreciable Value	90%		543.55	543.55	543.55	543.55	543.55
Remaining Depreciable Value			418.14	386.25	354.36	322.47	290.58
Depreciation			31.89	31.89	31.89	31.89	31.89

OPERATION & MAINTENANCE EXPENSES

25. In accordance with clause (g) of Regulation 19 the 2009 regulations, the following norms for 132 kV S/C Mau-Balia transmission line are prescribed for O & M expenses:

	Year				
	2009-10	2010-11	2011-12	2012-13	2013-14
132 kV S/C Mau-Balia transmission line (Single conductor) (₹ in lakh /km)	0.179	0.189	0.200	0.212	0.224

26. The petitioner has claimed O & M expenses for 58 Ckt.km. which has been allowed. Accordingly, the petitioner's entitlement to O & M expenses has been worked out as given hereunder:

(₹ in lakh)

	Year				
	2009-10	2010-11	2011-12	2012-13	2013-14
Transmission lines (58 Ckt.km.)	10.38	10.96	11.60	12.30	12.99

27. The petitioner has submitted that transmission charges claimed for the year 2009-14 is inclusive of O & M expenses for project derived based on the norms for expenditure as specified under Regulation 19 (g) of the 2009 regulation. Accordingly, O & M expenses for the transmission assets have been considered as per Regulation 19 (g) of the 2009 regulations. The petitioner has further submitted that he reserves the right to approach the Commission for suitable revision in the norms for O & M expenditure in case the impact of wage hike w.e.f 1.1.2007 is more than 50%. The petitioner has further submitted that O & M norms for the period 2009-14, the cost associated with license fees had not been captured and the licence fee be allowed to be recovered separately from the respondents. The petitioner has not made any claim towards wage hike and licence fee in the present petition, these issues shall be considered after making the application by the petitioner in this regard.

INTEREST ON WORKING CAPITAL

28. The components of the working capital and the interest thereon are discussed hereunder:

(i) Receivables

As per Regulation 18(1)(c)(i) of the 2009 regulations, receivables will be equivalent to two months average billing calculated on target availability level. The petitioner has claimed the receivables on the basis 2 months' transmission charges claimed in the petition. In the tariff being allowed, receivables have been worked out on the basis 2 months' transmission charges.

(ii) Maintenance spares

Regulation 18(1)(C)(ii) of the 2009 regulations provides for maintenance spares @ 15% per annum of the O & M expenses from 1.4.2009. The value of maintenance spares works out to ₹1.56 lakh as on 1.4.2009.

(iii) O & M expenses

Regulation 18(1) (c) (iii) of the 2009 regulations provides for operation and maintenance expenses for one month as a component of working capital. The petitioner has claimed O&M expenses for 1 month of O&M expenses of the respective year as claimed in the petition. This has been considered in the working capital.

(iv) Rate of interest on working capital

As per Regulation 18(3) of the 2009 regulations, rate of interest on working capital shall be on normative basis and shall be equal to the short-term Prime Lending Rate of State Bank of India as on 1.4.2009 or on 1st April of the year in which the project or part thereof (as the case may be) is declared under commercial operation, whichever is later. The interest on working capital is payable on normative basis notwithstanding that the transmission licensee has not taken working capital loan from any outside agency. The petitioner has claimed interest on working capital @ 12.25% based on SBI PLR as on 1.4.2009, which is in accordance with the 2009 regulations and has been allowed.

29. The necessary computations in support of interest on working capital are appended hereinbelow:

	2009-10	2010-11	2011-12	2012-13	2013-14
Maintenance Spares	1.56	1.64	1.74	1.85	1.95
O & M expenses	0.87	0.91	0.97	1.03	1.08
Receivables	17.17	16.79	16.42	16.07	15.71
Total	19.59	19.35	19.13	18.94	18.74
Rate of Interest	12.25%	12.25%	12.25%	12.25%	12.25%
Interest	2.40	2.37	2.34	2.32	2.30

(₹ in lakh)

TRANSMISSION CHARGES

30. The transmission charges being allowed for the transmission asset are summarised below:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	31.89	31.89	31.89	31.89	31.89
Interest on Loan	22.84	20.02	17.20	14.39	11.57
Return on Equity	35.50	35.50	35.50	35.50	35.50
Interest on Working Capital	2.40	2.37	2.34	2.32	2.30
O & M Expenses	10.38	10.96	11.60	12.30	12.99
Total	103.01	100.74	98.53	96.39	94.24

Application fee and the publication expenses

31. The petitioner has sought approval for the reimbursement of fee paid by it for filing the petition. In accordance with our decision in order dated 11.1.2010 in Petition No. 109/2009, the petitioner shall be entitled to recover the filing fee from the beneficiaries.

32. Accordingly, expenses incurred by the petitioner on application filing fees and publication of notices in connection with the present petition shall be directly recovered from the beneficiaries on pro rata basis.

Service Tax

33. Presently, service tax on transmission service has been exempted by Government of India vide its notification No. 20/2010 dated 27.2.2010 read with notification No. 45/2010 dated 20.7.2010. Therefore, prayer made by the

petitioner for recovery of service tax on transmission charges from the beneficiaries has become infructuous.

34. In addition to the transmission charges, the petitioner shall be entitled to other charges like income-tax, surcharge and other cess and taxes in accordance with the 2009 regulations.

35. The transmission charges allowed shall be recovered on monthly basis in accordance with Regulation 23 of the 2009 regulations and shall be shared by the respondent in accordance with Regulation 33 of the 2009 regulations.

36. This order disposes of Petition No. 97/2010.

sd/-
(M.DEENA DAYALAN)
MEMBER

sd/-
(V.S.VERMA)
MEMBER

sd/-
(Dr. PRAMOD DEO)
CHAIRPERSON

CALCULATION OF WEIGHTED AVERAGE RATE OF INTEREST ON LOAN

(₹ in lakh)

	Details of Loan	2009-10	2010-11	2011-12	2012-13	2013-14
1	BONDS X					
	Gross loan opening	18.00	18.00	18.00	18.00	18.00
	Cumulative Repayment up to the date of commercial operation /previous year	7.50	9.00	10.50	12.00	13.50
	Net Loan-Opening	10.50	9.00	7.50	6.00	4.50
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	1.50	1.50	1.50	1.50	1.50
	Net Loan-Closing	9.00	7.50	6.00	4.50	3.00
	Average Loan	9.75	8.25	6.75	5.25	3.75
	Rate of Interest	10.90%	10.90%	10.90%	10.90%	10.90%
	Interest	1.06	0.90	0.74	0.57	0.41
	Rep Schedule	12 equal yearly installments from 21.6.2004				
2	BONDS XI-Option-I					
	Gross loan opening	18.00	18.00	18.00	18.00	18.00
	Cumulative Repayment up to the date of commercial operation /previous year	6.00	7.50	9.00	10.50	12.00
	Net Loan-Opening	12.00	10.50	9.00	7.50	6.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	1.50	1.50	1.50	1.50	1.50
	Net Loan-Closing	10.50	9.00	7.50	6.00	4.50
	Average Loan	11.25	9.75	8.25	6.75	5.25
	Rate of Interest	9.80%	9.80%	9.80%	9.80%	9.80%
	Interest	1.10	0.96	0.81	0.66	0.51
	Rep Schedule	12 equal annual installments from 17.12.2005				
3	BONDS XII					
	Gross loan opening	1.00	1.00	1.00	1.00	1.00
	Cumulative Repayment up to the date of commercial operation /previous year	0.33	0.42	0.50	0.58	0.67
	Net Loan-Opening	0.67	0.58	0.50	0.42	0.33
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.08	0.08	0.08	0.08	0.08
	Net Loan-Closing	0.58	0.50	0.42	0.33	0.25
	Average Loan	0.63	0.54	0.46	0.38	0.29
	Rate of Interest	9.70%	9.70%	9.70%	9.70%	9.70%
	Interest	0.06	0.05	0.04	0.04	0.03
	Rep Schedule	12 equal annual installments from 28.3.2006				
4	BONDS XIII- Option-I					
	Gross loan opening	327.00	327.00	327.00	327.00	327.00
	Cumulative Repayment up to the date of commercial operation /previous year	81.75	109.00	136.25	163.50	190.75
	Net Loan-Opening	245.25	218.00	190.75	163.50	136.25
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	27.25	27.25	27.25	27.25	27.25
	Net Loan-Closing	218.00	190.75	163.50	136.25	109.00
	Average Loan	231.63	204.38	177.13	149.88	122.63
	Rate of Interest	8.63%	8.63%	8.63%	8.63%	8.63%
	Interest	19.99	17.64	15.29	12.93	10.58

	Rep Schedule	12 equal annual installments from 31.7.2006				
5	Oriental Bank Of Commerce					
	Gross loan opening	9.00	9.00	9.00	9.00	9.00
	Cumulative Repayment up to the date of commercial operation /previous year	3.75	4.50	5.25	6.00	6.75
	Net Loan-Opening	5.25	4.50	3.75	3.00	2.25
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.75	0.75	0.75	0.75	0.75
	Net Loan-Closing	4.50	3.75	3.00	2.25	1.50
	Average Loan	4.88	4.13	3.38	2.63	1.88
	Rate of Interest	9.60%	9.60%	9.60%	9.60%	9.60%
	Interest	0.47	0.40	0.32	0.25	0.18
	Rep Schedule	12 Annual Instalments from 22.3.2005				
6	Punjab National Bank-II					
	Gross loan opening	12.00	12.00	12.00	12.00	12.00
	Cumulative Repayment up to the date of commercial operation /previous year	5.00	6.00	7.00	8.00	9.00
	Net Loan-Opening	7.00	6.00	5.00	4.00	3.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	1.00	1.00	1.00	1.00	1.00
	Net Loan-Closing	6.00	5.00	4.00	3.00	2.00
	Average Loan	6.50	5.50	4.50	3.50	2.50
	Rate of Interest	9.35%	9.35%	9.35%	9.35%	9.35%
	Interest	0.61	0.51	0.42	0.33	0.23
	Rep Schedule	12 Annual Instalments from 8.3.2005				
	Total Loan					
	Gross loan opening	385.00	385.00	385.00	385.00	385.00
	Cumulative Repayment up to the date of commercial operation /previous year	104.33	136.42	168.50	200.58	232.67
	Net Loan-Opening	280.67	248.58	216.50	184.42	152.33
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	32.08	32.08	32.08	32.08	32.08
	Net Loan-Closing	248.58	216.50	184.42	152.33	120.25
	Average Loan	264.63	232.54	200.46	168.38	136.29
	Rate of Interest	8.8015%	8.7963%	8.7895%	8.7802%	8.7664%
	Interest	23.29	20.46	17.62	14.78	11.95